

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna &Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 22.03.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Ms. Riddhi Jain, Advs.
For the Respondent : Mr. Shaurya Shyam, Adv.

ORDER

Heard the submissions made by the Learned Counsel for the Financial Creditor as well as Proxy-Counsel for the Corporate Debtor. Proxy-Counsel for the Corporate Debtor is present and has submitted that the main counsel is not able to attend the Tribunal today and prayed for grant of time. At the request of Proxy-Counsel for the Corporate Debtor, the matter is now posted to 12.04.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)
Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)